

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 31 of 2021

IN THE MATTER OF:

**Deepak Thukral
RP of Lakshmi Precision Screws Ltd.**

...Appellant.

Versus

Rajesh Kumar Jain & Anr.

...Respondents.

Present:

For Appellant: Mr. Savar Mahajan, Advocate.

**For Respondent: Mr. Dhruv Dewan and Ms. Chandni Ghatak,
Advocates for R-1&R-2.**

**ORDER
(Virtual Mode)**

25.02.2021 Learned Counsel for the Appellant states that he does not want to file Rejoinder.

Parties may file brief 'Written-Submissions' not more than three pages and 'Copies of Judgments' on which, they want to refer and rely on, within two weeks, separately.

Interim Order to continue.

List the Appeal 'For Admission (After Notice)' Hearing **on 17th March, 2021.**

**[Justice A.I.S. Cheema]
Member (Judicial)**

**[Dr. Alok Srivastava]
Member (Technical)**

Basant B./md.